



ITEM NO.1

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 757-758/2022

CHANDRAPAL & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 70146/2022 - GRANT OF BAIL)

IA No. 113230/2022

IA No. 113238/2022

Date : 12-08-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Appellant(s)

Mr. Basant T., Sr. Adv.
Mr. Vibhav Mishra, Adv.
Mr. Ekansh Bansal, Adv.
Mr. Manu Krishnan, Adv.
Mr. Shashwat Goel, AOR

Mr. B.P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Mr. Kumar Dushyant Singh, AOR

For Respondent(s)

Mr. Vinod Diwakar, Ld. AAG
Mr. Shashank Shekhar Singh, AOR
Mr. B.M. Dubey, Adv.
Mr. Ankit Gambhir, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 70146/2022; 113230/2022 and 113238/2022.

Mr. Vinod Diwakar, Ld. AAG vehemently opposes the application.

Taking into consideration the facts and circumstances of the case, we are inclined to grant bail during the pendency of the appeals.

The appellants are directed to be released on bail on

such terms and conditions as may deemed fit and appropriate by the learned Trial Court.

IAS stand allowed.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT

(ANJU KAPOOR)
COURT MASTER (NSH)